

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2686  
ANSWERED ON:31.08.2007  
REIMBURSEMENT OF NON BONAFIDE PAYMENT TO NEW ALLOTTEES  
Jha Shri Raghunath;Singh Shri Prabhunath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Directorate of Estates evicts Government quarters forcibly without ensuring payment of pending electricity, water and PNG bill;
- (b) if so, the details thereof;
- (c) whether these evicted quarters are being allotted to the Government servants without settling the dues;
- (d) if so, the reasons therefor;
- (e) whether the payment of such dues have been forcibly made by new allottees;
- (f) if so, the details thereof;
- (g) the steps taken to reimburse payments so made by the new allottees; and
- (h) the departmental action taken for non-recurrence of such incidents?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

- (a)&(b): Upon cessation of entitlement and/or eligibility for Government housing, the primary aim is to regain possession of premises. Clearing of outstanding services dues is taken up thereafter. The eviction and the recovery of outstandings is done as per due process resorting to the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and the Conduct Rules respectively.
- (c): Yes, Sir.
- (d): The readiness of allottees to accept houses when dues are outstanding builds pressure for allotment.
- (e): No, Sir. The new allottees are neither liable nor forced to pay the pending dues of the previous allottees.
- (f): Does not arise in view of para (e) above.
- (g): Not applicable in view of para (e) & (f) above.
- (h): Arrangements are being worked out with service providers to install systems now available to adopt stored value-rechargeable systems in the houses so as to eliminate deposits, refunds, outstandings and recoveries.